NOTIFICATION UNDER THE UNIVERSITY GRANTS COMMISSION ACT. 1956

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): Sir, I beg to lay on the Table, under sub-section (3) of section 25 of the University Grants Commission Act, 1956, a copy of the Ministry of Education Notification G.S.R. No. 1209, dated the 8th July, 1963, publishing an amendment in Government Notification No. F.24-4/56-U5, dated the 1st July, 1958. [Placed in Library. See No. LT-2080/68.]

REFERENCE TO THE ARREST OF SHRI B. P. MAURYA. M.P.

SHRI P. L. KUREEL URF TALIB (Uttar Pradesh): Mr. Chairman I want to draw your attention to the fact that Mr. B. P. Maurya, a Member of the Lok Sabha and Leader of the Republican Group in that House has been arrested today morning at a time when Parliament is in session. May 1 know, Sir, whether this fact has been brought to your notice. (Interruptions.) Lok Sabha is one of the limbs of Parliament; both Rajya Sabha and Lok Sabha are the two wings of Parliament. We can certainly take cognizance of his arrest

Shri A. B. VAJPAYEE (Uttar Pradesh): I want to add a word in this connection. He is not a Member of this House, so we are not concerned directly with it. But he is a Member of Parliament and he has been arrested under the Defence of India Rules, and it has been reported that his arrest is in connection with a speech that he delivered in April in Calcutta

SHRI P. L. KUREEL URF TALIB: In Allahabad.

SHR A. B. VAJPAYEE: In Allahabad. We would like to know how a Member of Parliament who delivered a speech in April could be arrested now and what are the grounds for his arrest.

SHRI P. L. KUREEL URF TALIB: Arrested when the session is going on.

MR. CHAIRMAN: In the first place, Mr. Kureel, I am sorry you did not oblige by consulting me about this question beforehand. This is a surprise question in that sense. Such questions could be allowed only after I have had previous intimation of them. So I am sorry that

Shri B. D. KHOBARAGADE (Maharashtra): May I make a submission? Even though Mr. Maurya happens to be a Member of the Lok Sabha, his arrest is under the Defence of India Rules and as such it will be better if the hon. Home Minister makes some statement.

MR. CHAIRMAN: I am not allowing that question to be raised at this stage because I had no intimation of that; I do not allow that to be raised as a surprise. Intimation should have come to me beforehand.

SHRI B. D. KHOBARAGADE: We will give you notice, Sir; we will table a Motion for Papers also, but in that case you will please allow . . .

MR. CHAIRMAN: I hope you understand what I am saying.

MOTION FOR ELECTION TO THE SAMSAD OF VISVA-BHARATI AND PROGRAMME THEREOF

THE MINISTER OF EDUCATION (SHRI M. C. CHAGLA): I beg to move:

"That in pursuance of clause (xii) of sub-section (1) of section 19 of the Visva-Bharati Act, 1951 (29 of 1951) read with clause (5) of Statute 10 of the First Statutes of the University, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Samsad (Court) of Visva-Bharati on the expiry of the term of office of Shri Ganga Sharan Sinha as a member of the said Samsad."

The question was put and the motion was adopted.